

Central Administrative Tribunal
Principal Bench

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RA 71/2000
in
OA 715/96

New Delhi this the 3rd day of April, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).~

Hari Singh,
S/o Shri Nathu Ram,
R/o Vill - Bhalaswa,
PO - Jahangirpuri,
Delhi.

... Applicant.

Versus

Govt. of India Press
Minto Road, New Delhi through
its Manager and anr.

... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

I have carefully persued the grounds taken in RA 71/2000 for review of the order passed in O.A. 715/96 dated 12.1.2000.

2. It is settled law that a review application cannot be used as an appeal in disguise. The review applicant in the present case has tried to reargue the issues which have already been dealt with in the order dated 12.1.2000 which has been passed after taking into account the various issues raised in O.A. 715/96.

3. In the above circumstances, as none of the grounds taken in the review application falls within the provisions of Order 47 Rule 1 CPC read with Sec. 22(3) 'f' of the Administrative Tribunals Act, 1985, RA 71/2000 is rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'